

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 199 / 1989

K R Bhatt Applicant(s).

A T Takhtani Adv. for the
Petitioners.

Versus

Union of India & Ors Respondent(s).

B R Koda Adv. for the
Respondents.

| SR. NO. | DATE. | ORDERS. |
|---------|-------|---|
| 257 | | Termination (Copy not served) - APAD received from resp. no 2. - APAD received from applicant & his advocate. |
| 261 | | A. issue notice by P.A to repa pending Admissia. - Documents filed by applicant's advocate on 21/7/09 - APAD received from resp. no 2 & 1 both respondents |


(1)

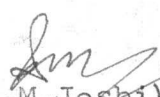
O.A./199/89

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

25/7/1989

Heard Mr.A.T.Takhtani and Mr.B.R.Kyada, the learned advocates for the applicant and the respondents. Pending admission, issue notices on the respondent to reply on admission within 15 days from the date of this order. The ~~case~~ petitioner to file the orders dated 15/3/1985 and 20/4/1985. The case be posted on 31.8.1989 for admission.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt

O.A./199/89

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member
Hon'ble Mr. M.M. Singh .. Administrative Member

31/8/1989

Mr. A.T. Takhtani, the learned counsel for the petitioner has sent^a leave note by the telegram. Time granted. Mr. B.R. Kyada, learned counsel for the respondents also seeks time to enable him to file reply or objections and requests 15 days time. Time granted. Registry to fix the case thereafter for admission.

M. M. Singh

(M M Singh)
Administrative Member

Joshi

(P M Joshi)
Judicial Member

*Mogera